

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DALMIA HEALTHCARE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Dalmia Healthcare Limited
2.	Date of Incorporation of Corporate debtor	04 th January 2000
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U24233DL2000PLC144630
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: MB-9, INDRAPRAKASH BUILDING, 21, BARAKHAMBA ROAD NEW DELHI 110001
6.	Insolvency Commencement date in respect of corporate debtor	13 th February 2020 (Date of receipt of order :- 18 th February 2020)
7.	Estimated Date of closure of insolvency resolution process	10 th August 2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Manish Jain Regn. No -IBBI/IPA-001/IP-P01315/2018- 19/12008
9.	Address and Email of the Interim Resolution Professional as registered with the Board	BE-242 B, Gali No.4 Hari Nagar , South West , New Delhi, National Capital Territory of Delhi , 110064 Email:- jainmanishca13@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	CA Manish Jain B-40, First Floor, Mayapuri Industrial Area, Phase-I New Delhi-110064 Email:- cirp.dalmia@gmail.com
11.	Last Date of Submission of Claims	03 th March 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	Web Link:- https://ibbi.gov.in/home/downloads Physical Address:- B-40, First Floor, Mayapuri Industrial Area, Phase-I New Delhi-110064

Notice is hereby given that the National Company Law Tribunal New Delhi Bench -III has ordered the commencement of a Corporate Insolvency Resolution Process against **Dalmia Healthcare Limited** on 13th February 2020.



The creditors of **Dalmia Healthcare Limited** are hereby called upon to submit their claims with proof, on or before **03rd March 2020** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their proof of claims by electronics means only. All other creditors may submit the proof of claims by in person, by post or electronics means.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.



CA Manish Jain
Interim Resolution Professional
For Dalmia Healthcare Limited
IBBI/PA-001/IP-P01315/2018-19/12008

Place: New Delhi
Date: 18th February 2020